## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

OA NO. 1316/2002

- This the 31st day of May, 2002

HON'BLE SH. SHANKER RAJU, MEMBER (J)

Ashok Kumar, No.2222/A
Constable in Belhi Police
(PIS No.28882978)
(By Advocate: Sh. Anil Singhal)

...Applicant

Versus

Joint Commissioner of Police (OPS), Police Head Quarters, IP Estate, New Delhi.

... Respondents

## ORDER (ORMAL)

By Sh. Shanker Raju, Member (J)

Applicant being aggrieved with an order of punishment preferred an appeal against that order to the Joint Commissioner of Police. In view of the High Court's decision upholding the disciplinary as well as appellate authority of the Joint Commissioner of Police the applicant has sought disposal of his appeal in the present OA.

- 2. Heard Sh. Anil Singhal, counsel for the applicant.
- 3. In the interest of justice this OA can be disposed of at the admission stage by directing the respondents to dispose of the appeal of the applicant dated 8.11.2001 by passing a detailed and speaking order within a period of 2 months from the date of receipt of a copy of this order. If the applicant is still aggrieved, it will be open for him to assail his grievance in accordance with law. A copy of this order be sent to the respondents.

S. Rayn

(Shanker Raju ) Member (J)

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